

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:5405  
ANSWERED ON:29.04.2013  
FOREST LAND ON LEASE  
Solanki Shri Makhansingh

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) the total number of people of the Inter-State bordering areas in Madhya Pradesh, Chhattisgarh, Maharashtra, Odisha and Bihar who have been allotted forest land on lease till 31.5.2012 under the Forest Rights Act, 2006;
- (b) the State-wise details of the total area of land allotted in Inter-State bordering areas;
- (c) the number of people to whom lease/land is yet to be allotted; and
- (d) the steps taken by the Government in this regard including allotment of land?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (d) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 seeks to recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded. Ministry of Tribal Affairs is the Nodal Agency for implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. The Ministry of Tribal Affairs has notified the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Rules, 2012 on 6.9.2012, laying down the process for recognition of forest rights. There is no provision for allotment of forest land on lease under the Forest Rights Act, 2006. As per available information the status of recognition of forest rights in the State of Madhya Pradesh, Chhattisgarh, Maharashtra, Odisha and Bihar is given in Annexure-I.